

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD



OA/020/01040/2019
Date of Order : 03-12-2019

Between :

K.Venkateswarlu S/o Srinivasulu,
Aged about 44 years, Occ : Technician Gr-II, Gr 'C',
O/o Senior Section Engineer/Electrical/Train
Lighting (SSE/E/TL), Indian Railways,
Tirupathi, Chittor District,
State of Andhra Pradesh.Applicant

And

1. Union of India, Rep by its General Manager,
South central Railway, Rail Nilayam,
Secunderabad, Telangana.
2. Senior Divisional Personnel Officer,
South Central Railway, Guntakal Division,
Guntakal, Chittoor Dist, Andhra Pradesh.
3. Additional Divisional Railway Manager,
South central Railway, Guntakal-515801.
4. Senior Divisional Electrical Engineer/Maint,
South Central Railway, Guntakal-515801.
5. Divisional Electrical Engineer (DEE/M/)
South Central Railway, Tirupathi.Respondents

Counsel for the Applicant : Mrs.B.Geetha

Counsel for the Respondents : Mrs.A.P.Lakshmi, SC for Rlys

OA/020/01040/2019

CORAM :

THE HON'BLE MRS.NAINI JAYASEELAN : ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mrs.Naini Jdayaseelan, Administrative Member)



Heard Mr.Ch. Satya Sadhan representing Mrs. B. Geetha, learned

Counsel for the applicant and Mrs. A. P. Lakshmi, learned Standing Counsel for Respondent Railways.

2. The present OA has been filed by the applicant with a prayer to direct the Respondent authorities to dispose of the revision petition dated 23.11.2018 filed after the appeal in the Disciplinary Proceedings was dismissed on 11.10.2018. The Appellate Authority disposed of the appeal vide order dated 11.10.2018. While disposing of the appeal, the applicant was advised to file a Revision Petition, if any, under Rule-25 of Railway Servants (Discipline & Appeal) Rules against the orders of the Appellate Authority.

3. Since the Revision Petition has already been filed within the stipulated time ie 45 days from the date of receipt of the Appellate Order, the OA is disposed of at the admission stage with the directions to the Respondents to dispose of the same within a period of two months from the date of receipt of the certified copy of this order.

4. No order as to costs.

(NAINI JAYASEELAN)
ADMINISTRATIVE MEMBER

Dated : 03rd December, 2019.

Dictated in Open Court.

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